

BEFORE THE NATIONAL GREEN TRIBUNAL

ORIGINAL APPLICATION NO. 34 OF 2023 (WZ)

Sandeep Prakash Parkar

... Applicant

Versus

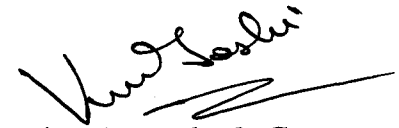
Member Secretary State Level Environment

Impact Authority & Ors.

... Respondents

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M/s. Utangale & Co.
(Advocates for the Respondent No. 2)



BEFORE THE NATIONAL GREEN TRIBUNAL

ORIGINAL APPLICATION NO. 34 OF 2023 (WZ)

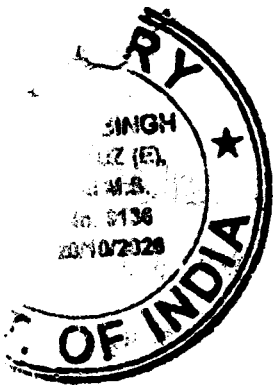
Sandeep Prakash Parkar ...Applicant

Verses

Member Secretary State Level Environment Impact
Assessment Authority & Ors. ...Respondents

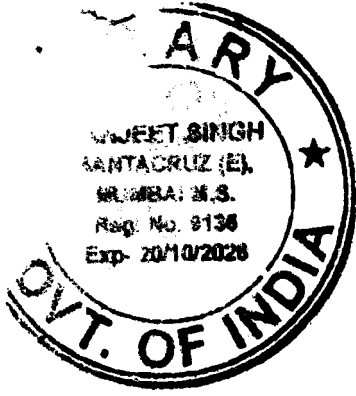
I, Dattatraya B. Patil Indian Inhabitant of Mumbai, working as Executive Engineer for & on behalf of the Respondent No. 2 (SRA) herein do hereby solemnly affirm and state as under: -

1. I say that I have perused the copy of an application filed by the Applicant and in reply thereto I have to state as under
2. At the further outset, I respectfully say and submit that the Applicant is one of the beneficiaries in the slum scheme and residing in the rehab building duly constructed by project proponent free of cost under



insists for strict compliance of all the terms and conditions by project proponent of Environment Clearance dated 28.01.2016 issued by Respondent No. 1 and this Respondent being the planning authority shall ensure the compliance thereof before issuing Building Completion Certificate in respect of all the buildings constructed by/being constructed by Respondent No. 6 in the slum scheme.

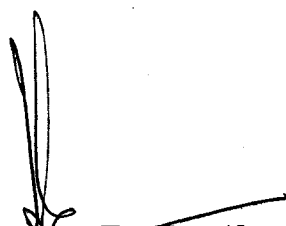
4. I say that the Architect of the Slum Rehabilitation Scheme has submitted letter on 30/6/2023 wherein wherein its mentioned that they have submitted application for completion certificate for part of the slum rehabilitation scheme to Superintendent of Gardens, BMC on 05/06/2023. The Architect has also submitted part completion certificate issued dated 24.7.2023 the copy of Tree N.O.C certificate from Superintendent of Gardens, BMC is here to annexed and marked as **Exhibit A** ,certifying that the developer has planted 206 nos. of trees for part of the S.R. Scheme as per the requirement of competent authority i.e. Superintendent of Gardens, BMC.



VERIFICATION

I, Dattatraya B. Patil, the Executive Engineer of the Respondent, do hereby solemnly declare that what is stated in foregoing paragraphs is true to my own knowledge and belief and son the basis of the records and documents available with the office of SRA.

Solemnly affirmed at Mumbai)
This 16th day of October 2024)


Dattatraya B. Patil
(Executive Engineer)

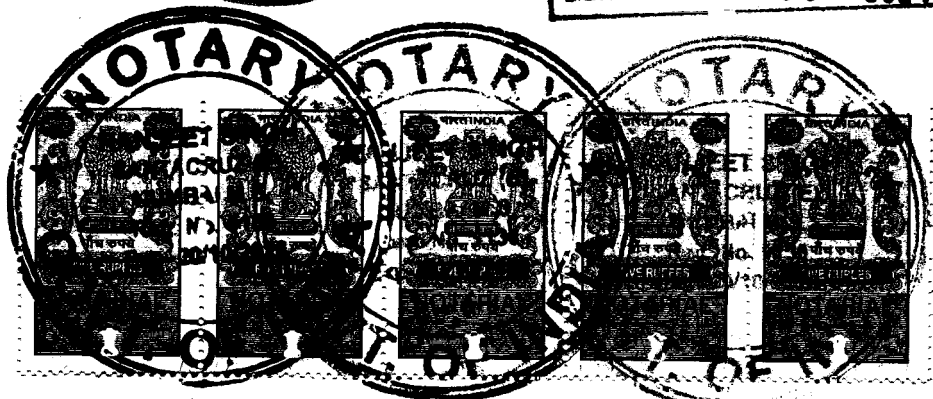
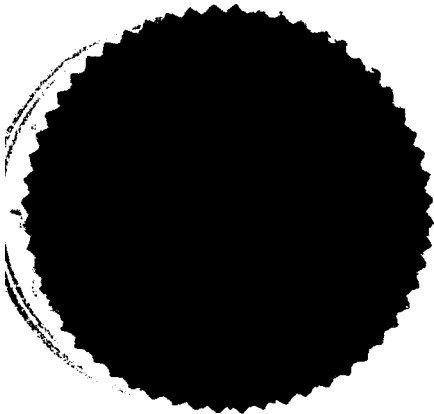
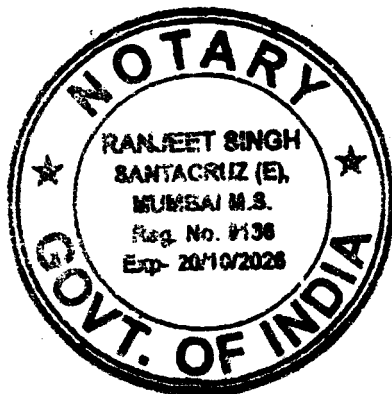
Advocate for Respondent No.2

BEFORE ME


RANJEET SINGH
M.Sc LL.B.

**NOTARY
MAHARASHTRA
GOVT OF INDIA**

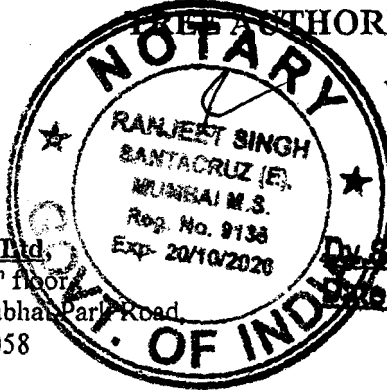
RANJEET SINGH (Notary Govt of India)
Register No. 5278
Dated 16 OCT 2024



BRIHANMUMBAI MUNICIPAL CORPORATION

TREE AUTHORITY

Office of the Supdt. of Gardens
Veermata Jijabai Bhosale Udyan,
Penguin Building, 2nd Floor
Dr. Ambedkar Road, Byculla (East),
Mumbai-400 027.



M/s. Skylark Buildcon Pvt Ltd,
64-B, 402, Sagar Avenue, 5th floor,
Junction of S.V.Road & Lallubhai Park Road,
Andheri (W), Mumbai- 400058

Dy. S.G./C/24/100-OC/Pres/DD/MDG/
Date: 24.7.2023.

Sub :- Part completion of tree plantation for the proposed S.R.Scheme of Sai Sunder Nagar CHS Ltd & Other Societies on plot bearing F.P.no. 1076, 1077, 1078 of TPS-IV of Mahim Div, C.S.no. 286 (pt) & 912 of Lower Parel Div. with amalgamation of proposed S.R.Scheme of Balkrishna Gawade CHS Ltd on plot bearing C.S. no.912 & C.S.no. 286(pt) and proposed S.R.Scheme of Mumbadevi Prabhadevi CHS (prop) & 7 other societies on plot bearing C.S.no. 911 & 2A/911 of Lower Parel Div in 'G/South' ward

Ref:- 1.DySG /TA/MC/ 151 dt. 16.05.2007.
2. DySG /TA/MC/ 1210 dt. 30.11.2009

Please refer to your Architect M/s.Sanjay Neve & Associates letter no. Nil dt 05.06.2023 & 17.07.2023 on the above cited subject.

It is to certify that 206 (Two hundred Six) nos. of trees have been planted as per the norms in the said property.


Further in accordance with the provision under section 11 (1) of the Maharashtra (Urban Areas) Protection & Preservation of Tree Act 1975 . You are hereby directed to take utmost care of the newly planted trees. So that the these grow property along with 09 (Nine) numbers of existing old trees and give a report to the Tree Officer about the condition of these trees once in a three months for a period of 07 years.

You are further directed that, while handing over the said property to owner /Society or authorized person, all the trees as mentioned above existing on the site also should be handover to them with tree inventory & proper record with due acknowledgment from them.

You are directed to obtain Tree N.O.C. at the time of commencement of further development of remaining plot and plant requisite number of trees as per provision of Maharashtra (Urban Areas) Protection & Preservation of Tree Act 1975 (Modified upto 2021) and as per norms of Tree Authority .

,Thanking you .

Yours faithfully,


Supdt. Of Gardens
& Tree Officer